

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1702
ANSWERED ON 13.03.2025**

**LEGAL OR JUDICIAL PROCEEDINGS AGAINST PUBLIC OFFICIALS
OR AGENCIES**

1702. SHRI HARIS BEERAN:

Will the Minister of Law and Justice be pleased to state:

- (a) the number of cases in the last five years where CAG audit findings have led to legal or judicial proceedings against public officials or agencies;
- (b) the measures being implemented to strengthen legal compliance and accountability mechanisms based on audit findings from CAG reports; and
- (c) whether there are plans to amend the legislation to enhance the enforcement of CAG recommendations across Ministries and States?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN
THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

- (a) The data regarding CAG audit findings that have led to legal or judicial proceedings against public officials or agencies are held by the concerned Ministries/Departments of the Union or the State Governments and other authority/body audited by CAG.

(b) It is up to the concerned Ministries/Departments of the Union or the State Governments and other authority/body audited by CAG to formulate and implement necessary measures to strengthen legal compliance and accountability mechanisms based on audit findings from CAG reports.

(c) Currently, there is no proposal from the CAG to amend the legislation.
